RAJYA SABHA [8 December, 2003]

MOTION FOR ELECTION TO THE CENTRAL ADVISORY COMMITTEE CONSTITUTED UNDER THE BUILDING AND OTHER CONSTURCTION WORKERS (REGULATION OF EMPLOYMENT AND CONDITIONS OF SERVICE) ACT, 1996

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CULTURE (SHRIMATI BHAVANABEN DEVRAJBHAI CHIKALIA): Madam, with your permission, on behalf of my senior colleague, Shri Sahib Singh Verma, I beg to move the following Motion:

> "That in pursuance of Clause (b) of sub-section (2) of section 3 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 (No.27 of 1996) read with sub rule (2) of Rule 11 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Central Rules, 1998, this House do proceed to elect in such manner, as the Chairman may direct, one Member from among the Members of the House, to serve as a member of the Central Advisory Committee."

The question was put and the motion was adopted

MOTION FOR ELECTION TO THE NATIONAL SHIPPING BOARD

THE MINISTER OF SHIPPING (SHRI SHATRUGHAN SINHA): Madam, I beg to move the following motion:

"That in pursuance of Clause (a) of sub-section (2) of section 4 of the Merchant Shipping Act, 1958 (44 of 1958), read with Rule 3 and Sub-rule (1) of Rule 4 of the National Shipping Board Rules, 1960, this House do proceed to elect, in such manner as the Chairman may direct, two Members from among the Members of the House to be the Members of the National Shipping Board."

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: Special Mentions...(Interruptions) ...